

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1138**

TO BE ANSWERED ON THE 24TH JULY, 2018/ SHRAVANA 2, 1940 (SAKA)

LIBERALISED ARMS RULES

1138. ADV. JOICE GEORGE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has liberalised Arms Rules to encourage investments in manufacture of arms, ammunition and weapons system recently;

(b) if so, the details thereof;

(c) whether this liberalization will make India a regional leader in supplying small arms to neighbouring countries as well as an export hub;

(d) if so, the details thereof;

(e) whether the liberalised rules will give boost to 'Make in India' manufacturing policy and promote employment generation in this field; and

(f) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (f): The Arms Rules, 2016 have been notified on 15.07.2016. Under the purview of these Rules, a number of steps have been taken in this direction such as;

(i) Fee structure of licenses has been rationalized.

(ii) Procedure of application has been simplified.

(iii) Departments dealing with the cases of licences are working in coordination for expeditious decision on application.

This Ministry has so far issued 14 licences for the manufacturing of arms and ammunition. This is expected to enhance the productive capacity in the arms manufacturing sector in the country.
